

mp 1817 2/1818 in
OA 51/2009

4/9/2009

Res/bk Dr. A.K. Mishra, MCA,

Hear'd the counsel for the applicant who is representing the respondents in OA 51/2009. The application has been made to take on record the compliance reports rendered by the respondents to the direction issued by this Tribunal on 30/1/2009.

There is no need for filing of any compliance report once the O.A. is disposed of. Therefore, there is no need to take this application on record in the O.A. which has ~~been~~ already closed. The counsel for the applicant is advised not to resort to this practice in future.

by
Mishra (A)

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of
Cabinet Order
dated 4.9.2009
B. S. S.
8.9.09